

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:4778  
ANSWERED ON:23.04.2010  
DISCRIMINATION AMONG EMPLOYEES  
Dubey Shri Nishikant

**Will the Minister of FINANCE be pleased to state:**

(a) whether the permanent employees of the Government of India who have been serving for more than 15 years and are working as Civil Switch Board Operators in the Army, Navy and Air Force Exchanges and attended duty for more than 180 days from 1.7.08 to 30.6.09 are entitled to draw their Annual Increment as on 1st July,2009;

(b) if not, the reasons therefor;

(c) whether a permanent Government employee who has rendered more than 10 years of service and has been on EOL for seven days between 1st January to 30th June, 2009 but has not been on EOL between 1 July, 2009 & 31st December, 2008 is entitled to his/her next increment due on 1st July, 2009;

(d) if not, the reasons and the criteria adopted therefor;

(e) whether a permanent Government employee who has rendered more than 10 years of service and has been on EOL for 3 months between 2nd July to 31st December, 2008 but regularly attended office from 1st Jan. to 30th June, 2009 is entitled to his/her for next increment failing on 1st July, 2009;

(f) if so, the reasons for discrimination between the employees one who is on EOL just for seven days above is not being given the increment on 1st July 2009 and the one who is on EOL for three months is getting the increment; and

(g) the steps taken or proposed to be taken to remove the aforesaid discrimination among the employees?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a) to (g): Grant of Annual Increments to permanent Defence Civilian employees including Civilian Switch Board Operators in the Army, Navy and Air force Exchanges is regulated as per the extant orders of the Government on the matter. No separate orders are issued in respect of these employees. After implementation of the recommendations of the Sixth Pay Commission, there is a uniform date of annual increment, viz. 1st July of every year in respect of all Government employees. Length of service of a Government servant has no relevance in the matter. However, he should have completed 6 months and above in the revised pay structure as on 1st of July for being eligible for the grant of annual increment on that day.